

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-212**  
Appeal No- 313/252/ND/2020

**IN THE MATTER OF:**

Mehta Synthetic Pvt Ltd  
Vs.  
ROC

....Applicant

.....Respondent

**SECTION**

U/s 252 IBC code 2016

Order delivered on 13.10.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant  
For the Respondent

: Mr. Noor Mohammad, Mr. Prashant Mehta  
: Ms. Sweety Khattar ARoC on behalf of RoC

**ORDER**

Mr. Noor has appeared on behalf of appellant and Ms. Sweety has appeared on behalf of RoC and submitted that she has already filed the reply and same is on the record.

On the last occasion, we directed the appellant to serve notice upon the Income Tax Department and also filed the affidavit of service within one week from 17.09.2020 but no affidavit of service has been filed as yet. Therefore, appellant is directed to file affidavit of service within one week from today. List the case on **05.11.2020**.

-sd-

(K.K. VOHRA)  
MEMBER (T)

-sd-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)